

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)39(PB)/2018

IN THE MATTER OF:

Versatile Buildwel Pvt. Ltd.

.... Applicant/petitioner

With

Sishivinayak Hotels Pvt. Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 30.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner :

ORDER

For the reasons stated in para-5 of the application, 3 days delay in filing the Second Motion Petition is condoned.

Applications stands disposed of.

Arguments heard. Order reserved.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)